

COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL No.131 of 2016 & IA No. 292 of 2016, IA No. 434 & 1371 of 2018
APPEAL No.132 of 2016 & IA Nos. 295 of 2016, IA No. 109, 225 of 2017 &
IA No. 437 & 1373 of 2018

APPEAL No.133 of 2016 & IA Nos. 298 of 2016, IA No. 436 & 1372 of 2018

Dated: 28th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

APPEAL No.131 of 2016 & IA No. 292 of 2016, IA No. 434 & 1371 of 2018

Gail (India) Ltd. Appellant(s)
Versus
Sravanthi Energy Pvt. Ltd. & Anr. Respondent(s)

APPEAL No.132 of 2016 & IA Nos. 295 of 2016, IA No. 109, 225 of 2017 &
IA No. 437 & 1373 of 2018

Gail (India) Ltd. Appellant(s)
Versus
Gama Infraprop Pvt. Ltd. & Anr. Respondent(s)

APPEAL No.133 of 2016 & IA Nos. 298 of 2016, IA No. 436 & 1372 of 2018

Gail (India) Ltd. Appellant(s)
Versus
Beta Infratech Pvt. Ltd. & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Yoginder Handoo

Counsel for the Respondent(s) : Ms. Lalia Elizabeth Philip
Ms. Aditi for R-1

ORDER

Learned counsel for the appellant seeks four weeks time to file reply to the IA Nos. 1371, 1372 & 1373 of 2018 (Applns. for filing additional documents). Time is granted. He may file the same on or before 29.10.2018 with advance copy to the other side. Thereafter,

rejoinder may be filed on or before 20.11.2018 with advance copy to the other side.

List these matters on **07.12.2018.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson

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